

**Upgradation of NIEPMD, Chennai**

3307. DR. R. LAKSHMANAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any proposal is pending with Government to upgrade the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai as an institution of national importance;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) No, Sir.

(b) and (c) In view of (a) above, does not arise. As regards upgradation the National Institutes have shown continuous improvement in their performance. Upgradation shall depend on assessment of available infrastructure and requirement of increased manpower for the Institute.

**Law for taking care of older parents**

3308. SHRI SHWAIT MALIK: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is any law in the country which bounds a person to take care of his/her old age parents and prevents from disgracing them;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) The Ministry of Social Justice and Empowerment implements the Maintenance and Welfare of Parents and Senior Citizens Act, 2007. The Act was passed to ensure need based maintenance for parents and senior citizens and their welfare. The Act provides for:—

- maintenance of parents/senior citizens by children/relatives obligatory and justiciable through Tribunals (u/s 4-18);
- establishment of Old Age Homes for indigent senior citizens (u/s 19);